

(17)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 1782/97

New Delhi, this the 31st day of July, 2000

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN (J)
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

In the matter of:

Sh. Bhagwan Dass
S/o Sh. Jeet Ram,
working as LDC in
Ministry of Home Affairs,
Department of Internal Security
Rehabilitation Division,
New Delhi. Applicant
(By Advocate: Sh. S.C.Luthra with
Sh. O.P.Khokha)

Vs.

Union of India
through the Secretary,
Ministry of Home Affairs,
Department of Internal Security,
North Block,
New Delhi. Respondent
(By Advocate: Sh. S.K.Gupta)

ORDER (ORAL)

By Hon'ble Sh. V.Rajagopala Reddy, Vice Chairman (J)

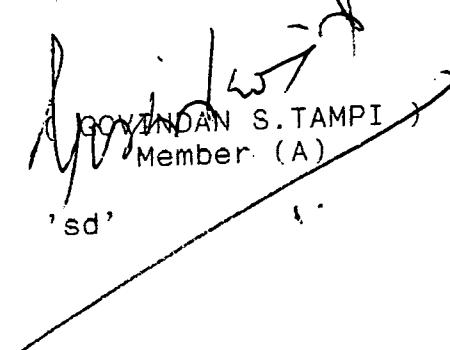
The only relief claimed in this OA is to direct the respondent to hold review DPC for promotion of the applicant from the post of LDC to the post of UDC.

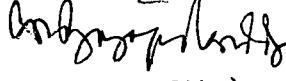
2. It is the grievance of the applicant that he was not considered for promotion by the DPC held in 1987. Though this relief appears to be *prima facie* barred by limitation, however, without deciding the same, we have perused the records filed by the respondents. In the minutes of the DPC held on 8.2.88 it was clearly stated that the applicant was considered in the earlier DPC on 14.8.87 for promotion but he was found not yet fit and the committee also recommended that his case might be reviewed after he had held one ~~mark~~ CR for the year 1987. We are satisfied about the genuineness of the minutes of the DPC.

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18

3. In the circumstances we do not find any merit in this
OA. OA is, therefore, dismissed with cost of Rs.1000/-.


GOVINDAN S. TAMPI
Member (A)
'sd'


(V.RAJAGOPALA REDDY)
Vice Chairman (J)